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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1375/2001

Wednesday, this the 30th day of May, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

Upendra Agnidev
S/O Shri Prashu Ram Sharma
R/O D.G.-1/25-A, Vikas Puri,
New Delhi.

..Applicant

(By Advocate: Shri S.K.Gupta)

VERSUS

1. Union of India
through Secretary,
Ministry of Water Resources
Sharam Shakti Bhawan,
New Delhi.
2. Lt. Governor of Delhi,
Govt. of NCT of Delhi,
Raj Niwas, Delhi.
3. Chief Secretary,
Govt. of NCT of Delhi,
I.G. Stadium, I.P. Estate,
New Delhi.
4. Chief Engineer,
Irrigation & Flood,
IVth Floor, ISBT Building
Kashmere Gate, Delhi.

..Respondents

O R D E R (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

Heard Shri S.K. Gupta, learned counsel for the applicant.

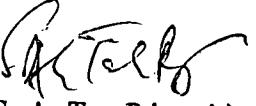
2. Learned counsel for the applicant has submitted that against the impugned punishment order dated 11.1.2000, the applicant has filed an appeal to the President of India as appellate authority on 28.2.2000, to which no reply has been given so far. After waiting for more than six months, the OA has filed on 25.5.2001.

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3. We note that the applicant has filed a very detailed appeal placed at Annexure-17 of the paper book, in which he has taken several grounds to assail the impugned punishment order. Learned counsel has submitted that one of the main grounds is non-availability of the relevant documents which were not supplied to the applicant during the Departmental enquiry proceedings.

4. Noting the above facts, the OA is disposed of with a direction to Respondent 1 to examine the appeal submitted by the applicant against the punishment order dated 11.1.2000 in accordance with relevant law, rules and instructions. They shall pass a detailed, reasoned and speaking order, with particular reference to all the grounds taken by the applicant in his appeal dated 28.2.2000. This shall be done within a period of two months from the date of receipt of a copy of this order, with intimation to the applicant. In the circumstances of the case, if the applicant is still aggrieved by the appellate authority's order, he may proceed in the matter as advised in accordance with law. No costs.


(S.A.T. Rizvi)
Member (A)

/sunny/


(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)